



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/May/202526/3

DATED: 16/05/2025

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/May/202526/3 dated 16/05/2025 of Norms Committee - II for the year 2025-26 was held on 16/05/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, DO	MHI
4	SHRI S. K. JAIN, CONSULTANT	DPIIT
5	SHRI SHAISH KUMAR (TEC-1)	TECHNICAL CONSULTANT, DGFT
IN ATTENDANCE:		
1	SHRI SANTOSH KUMAR DUBEY , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/May/202526/3
Case Status	Case Approved
Party Name	DIWAKAR ENTERPRISES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000485AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 & as per the comments of consultant (SKB) dated 16.05.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Refined Lead 99.97 purity for Export	300000.00 KGS	REMELTED LEAD INGOTS	WASTAGE @ 2% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE:

- I. Refined Lead and remelted lead should be in the form of Ingots having Lead: 99.97%.
- II. The company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and Consent to Operate from MoEF & CC/CPCB/SPCB for manufacturing of refined lead ingots from the imported remelted lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	2 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SPECTRUM TOOL ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004284AM25
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	3 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	BALASORE ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004674AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the representative from the firm attended the personal hearing on meeting dated 23.12.2024. The case was transferred to the concerned T.E. for further examination. The case stands deferred.	

Case No.	4 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	GOUSHIYA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006612AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	B. G. SHIRKE CONSTRUCTION TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006767AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. A copy of Advance Authorisation with list of export and import items (there is no A.A. No. in the application). Quantities of export and import items. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	6 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00006463AM25

RA File Number	322404000136 AM20
Licence No and Date	3210079446/06/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Please provide the Bill of entry for import goods wherein the import of air conditioner is mentioned. The case stands deferred.	

Case No.	7 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ICE STEEL 1 PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00006610AM25
RA File Number	042404000021 AM21
Licence No and Date	0410166846/25/06/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00004333AM25
RA File Number	082404000131 AM21
Licence No and Date	0810148328/14/08/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	9 / NC/2/MEET/May/202526/3
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00002505AM25
RA File Number	072404000229 AM21
Licence No and Date	0711000002/02/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has submitted a withdrawal request vide letter dated 13.08.2024 and the case was already withdrawn in the meeting dated 17.04.2025. The case stands Rejected.	

Case No.	10 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00000439AM26
RA File Number	07AA04006097 AM21
Licence No and Date	0711000098/21/12/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ENEROIL OFFSHORE DRILLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00002959AM25
RA File Number	05AA04028268 AM21

Licence No and Date	0511001089/03/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/2/MEET/May/202526/3
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00089841AM21
RA File Number	05AA04032789 AM21
Licence No and Date	0511001370/23/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/80/2019-TSW dated 16.05.2025, as under: I. Quantity of import items at SI.No.1 to 4 may be allowed as 1.657 Kgs/Kg content in the export item at SI. No. 1. II. Quantity of import items at SI.No.5 to 7 may be allowed as 1.22 Kgs/Kg content in the export item at SI. No. 2. III. Quantity of import items at SI.No.8 to 11 may be allowed as 1.15 Kgs/Kg content in the export item at SI. No. 3. RA concerned may take suitable consequential action accordingly.	

Case No.	13 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00003707AM25
RA File Number	56AA04002898 AM21
Licence No and	5611000223/30/03/2021

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22
Licence No and Date	1311000840/17/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00307301AM22
RA File Number	52AX04000024 AM22
Licence No and Date	5211001807/04/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025

HQ File Number	HQRNORM REVIW00004118AM25
RA File Number	04AX04000280 AM22
Licence No and Date	0411002826/09/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00006430AM25
RA File Number	07AX04000445 AM22
Licence No and Date	0711003573/01/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00004485AM25
RA File Number	03AX04001436 AM23
Licence No and Date	0311015674/20/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Submit shipping bills and bill of entry of the export product (LOW-CARBON FERRO CHROME POWDER, tech characteristics: 100% passing through 60 mesh) and imported item (FERRO CHROME LOW-CARBON LUMPS tech characteristics: 10-50 mm) for verifying the documents as	

per review request.

The case stands deferred.

Case No.	19 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00009112AM24
RA File Number	04AX04000451 AM23
Licence No and Date	0411003843/22/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00000503AM26
RA File Number	52AX04001652 AM23
Licence No and Date	5211003339/28/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and Date	3411002865/04/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00009158AM24
RA File Number	04AX04000745 AM23
Licence No and Date	0411004489/22/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00000413AM26
RA File Number	03AX04005210 AM23
Licence No and Date	0311020770/01/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/2/MEET/May/202526/3
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Case Status	Case Deferred
Party Name	RAMKRISHNA FORGINGS LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006514AM23
RA File Number	02AX04000635 AM23
Licence No and Date	0211003899/22/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006644AM23
RA File Number	34AX04001080 AM23
Licence No and Date	3411003443/27/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00006361AM25
RA File Number	02AX04000667 AM23
Licence No and Date	0211003958/03/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00006474AM25
RA File Number	07AX04001866 AM23
Licence No and Date	0711006744/15/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00006476AM25
RA File Number	07AX04001868 AM23
Licence No and Date	0711006747/15/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	NAVEEN JAIN METAL UDYOG
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00007292AM23
RA File Number	05AX04003643 AM23
Licence No and Date	0511018081/29/03/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	30 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000106AM24
RA File Number	02AX04000727 AM23
Licence No and Date	0211004181/11/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of manufacturing operations on the import items. II. Justification for higher thickness of export items as compared to thickness of Aluminium Coils (import items). The case stands deferred.	

Case No.	31 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00000401AM26
RA File Number	03AX04000131 AM24
Licence No and Date	0311022839/17/04/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	32 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000293AM24
RA File Number	02AX04000031 AM24
Licence No and Date	0211004242/19/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00000414AM26
RA File Number	03AX04001485 AM24
Licence No and Date	0311025187/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00000415AM26
RA File Number	03AX04001487 AM24
Licence No and Date	0311025175/06/07/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	35 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00006477AM25
RA File Number	07AX04000522 AM24
Licence No and Date	0711008497/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/2/MEET/May/202526/3												
Case Status	Case Approved												
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED												
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025												
HQ File Number	HQRNORM APPLY 00004927AM24												
RA File Number	07AX04000712 AM24												
Licence No and Date	0711008913/08/08/2023												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 & as per the comments of consultant (SKB) dated 16.05.2025, as under:													
<table><tr><th>SL NO</th><th>ITEM EXPORT</th><th>OF QUANTITY</th><th>ITEM IMPORT QUANTITY APPLIED</th><th>OF & TO BE ALLOWED</th><th>WASTAGE</th></tr><tr><td>1</td><td>LEAD INGOTS 99.97 PERCENTAGE PURITY MIN</td><td>1000.00 MT</td><td>LEAD ACID BATTERY SCRAP PER CODE</td><td>1.06 KG/KG ON THE (AS NET ISRI CONTENT OF LEAD IN</td><td></td></tr></table>		SL NO	ITEM EXPORT	OF QUANTITY	ITEM IMPORT QUANTITY APPLIED	OF & TO BE ALLOWED	WASTAGE	1	LEAD INGOTS 99.97 PERCENTAGE PURITY MIN	1000.00 MT	LEAD ACID BATTERY SCRAP PER CODE	1.06 KG/KG ON THE (AS NET ISRI CONTENT OF LEAD IN	
SL NO	ITEM EXPORT	OF QUANTITY	ITEM IMPORT QUANTITY APPLIED	OF & TO BE ALLOWED	WASTAGE								
1	LEAD INGOTS 99.97 PERCENTAGE PURITY MIN	1000.00 MT	LEAD ACID BATTERY SCRAP PER CODE	1.06 KG/KG ON THE (AS NET ISRI CONTENT OF LEAD IN									

THE
EXPORT
PRODUCT.

NOTE: The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported items and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap (rains) for manufacturing of refined lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004967AM24
RA File Number	08AX04000851 AM24
Licence No and Date	0811009066/10/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005004AM24
RA File Number	34AX04000742 AM23
Licence No and Date	3411004015/11/08/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	39 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005360AM24
RA File Number	07AX04000822 AM24
Licence No and Date	0711009088/01/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/May/202526/3			
Case Status	Case Approved			
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025			
HQ File Number	HQRNORM APPLY 00005500AM24			
RA File Number	04AX04000487 AM24			
Licence No and Date	0411005977/07/09/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 16.05.2025, as under:				

(Avg Silicon Content 5%)	THE EXPORT PRODUCT.
Silicon Metal	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT.
Note: The Company must produce Consent to Operate from MoEF & CC/CPCB/SPCB to manufacture Aluminium ingots, to the RA concerned. RA concerned may take suitable consequential action accordingly.	

Case No.	41 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00006637AM25
RA File Number	33AX04000062 AM24
Licence No and Date	3311001523/26/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	42 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006573AM24
RA File Number	09AX04000664 AM24
Licence No and	0911006129/01/11/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM REVIW00006448AM25
RA File Number	02AX04000553 AM24
Licence No and Date	0211005647/29/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/2/MEET/May/202526/3												
Case Status	Case Approved												
Party Name	CRYSTAL INDUSTRIAL SYNDICATE PRIVATE LIMITED												
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025												
HQ File Number	HQRNORM APPLY 00007713AM24												
RA File Number	03AX04004286 AM24												
Licence No and Date	0311029860/03/01/2024												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 16.05.2025, as under:													
<table><tr><td>SL No</td><td>ITEM OF EXPORT</td><td>TOTAL WEIGHT of the export product</td><td>Item of import and quantity applied</td><td>Total quantity of imports</td><td>Quantity and wastage are to be allowed</td></tr><tr><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td></tr></table>		SL No	ITEM OF EXPORT	TOTAL WEIGHT of the export product	Item of import and quantity applied	Total quantity of imports	Quantity and wastage are to be allowed						
SL No	ITEM OF EXPORT	TOTAL WEIGHT of the export product	Item of import and quantity applied	Total quantity of imports	Quantity and wastage are to be allowed								

	Carbon Steel Fabricated Structure (of multiple specifications with relevant inputs/size)	2,14728.38 Kgs	"H-Section made out of Carbon Steel Qty: 207067.60 Kg	238798.78 Kgs	229963.72 Kgs, including 8% wastage on the net content of the imported items, after taking 1/3rd recovery from the scrap.
	Total weight of the export item: 2,13,828.870 Kgs		"U Section made out of Carbon Steel Qty: 1986.40 Kg		
	Weight of Welding material 71.782 Kgs		"L Section made out of Carbon Steel Qty: 4478.26 Kg		
	Weight of Indigenously procured Item 827.720 Kgs		"Round Bars made out of Carbon Steel Qty: 343.30 Kg		
	Net Content of Import Item (in Export Product) 2,12,929.370 Kgs		"FLAT made out of Carbon Steel Qty: 1523.70 Kg		
			"Plates made out of Carbon Steel Qty: 6820.72 Kg		
			"Universal Plates made out of Carbon Steel Qty: 16579.40 Kg		
	NOTE: The grade of imported carbon steel should be matched with the grade of carbon steel going in the export product.				
RA concerned may take suitable consequential action accordingly.					

Case No.	45 / NC/2/MEET/May/202526/3
Case Status	Case Approved
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025													
HQ File Number	HQRNORM APPLY 00007854AM24													
RA File Number	52AX04000285 AM24													
Licence No and Date	5211007005/10/01/2024													
Norms Committee Decision:														
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes published in the minutes of the meeting NC/2/MEET/Mar/202425/21 dated 21.03.2025 as under:														
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>Small and large-size circular Stainless-Steel washers of different grades.</td><td>1.0 KG</td><td>Prime / Secondary Stainless-Steel sheets / Sheet cutting / Coils / Strips / Plate of relevant grade and thickness.</td><td>1.60 kg</td></tr></table>					SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED	1	Small and large-size circular Stainless-Steel washers of different grades.	1.0 KG	Prime / Secondary Stainless-Steel sheets / Sheet cutting / Coils / Strips / Plate of relevant grade and thickness.	1.60 kg
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED										
1	Small and large-size circular Stainless-Steel washers of different grades.	1.0 KG	Prime / Secondary Stainless-Steel sheets / Sheet cutting / Coils / Strips / Plate of relevant grade and thickness.	1.60 kg										
RA concerned may take suitable consequential action accordingly.														

Case No.	46 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00008046AM24
RA File Number	04AX04000896 AM24
Licence No and Date	0411006740/18/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/May/202526/3
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Case Status	Case Deferred
Party Name	M C AGENCIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00009033AM24
RA File Number	08AX04002121 AM24
Licence No and Date	0811010991/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00009060AM24
RA File Number	03AX04005684 AM24
Licence No and Date	0311032053/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00009147AM24
RA File Number	05AX04003278 AM24
Licence No and Date	0511024532/15/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000473AM25
RA File Number	03AX04000431 AM25
Licence No and Date	0311033450/29/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000660AM25
RA File Number	02AX04000756 AM24
Licence No and Date	0211006538/10/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001050AM25
RA File Number	07AX04000331 AM25
Licence No and Date	0711011448/03/06/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Material balance sheet for weight of export in comparison to import wt and wastage claimed.

The case stands deferred.

Case No.	53 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001203AM25
RA File Number	05AX04000539 AM25
Licence No and Date	0511025986/10/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001295AM25
RA File Number	07AX04000397 AM25
Licence No and Date	0711011560/13/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

I. Material balance sheet for weight of export in comparison to import wt and wastage claimed.

The case stands deferred.

Case No.	55 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001696AM25
RA File Number	07AX04000535 AM25
Licence No and Date	0711011715/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001799AM25
RA File Number	04AX04000268 AM25
Licence No and Date	0411007742/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00002302AM25
RA File Number	03AX04002188 AM25
Licence No and Date	0311036077/05/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002477AM25
RA File Number	04AX04000407 AM25
Licence No and Date	0411007990/12/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of Lead in the lead scrap (Average lead content 35%). II. Percentage of recovery of PVC and Rubber also any other metal from lead scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of lead scrap for processing into lead scrap Rink Scrap covered by ISRI Code. The case stands deferred.	

Case No.	59 / NC/2/MEET/May/202526/3
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025

HQ File Number	HQRNORM APPLY 00002483AM25
RA File Number	03AX04001910 AM25
Licence No and Date	0311036309/13/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/221/2017-TSW dated 01.05.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	60 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002518AM25
RA File Number	04AX04000435 AM25
Licence No and Date	0411008006/13/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Gross input quantity of import item required, net weight of import item contained in each export product and % wastage on net content basis. II. Length, weight and number of (i) each import item, (ii) pieces cut from each of them and (iii) remaining unused pieces. III. Blow-up diagram of export products labelling parts with dimensions made from import items covered under this license. IV. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be	

used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

VI. Weight of each Export Product.

VII. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

VIII. GST Invoice of scrap scale.

The case stands deferred.

Case No.	61 / NC/2/MEET/May/202526/3
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002596AM25
RA File Number	04AX04000372 AM25
Licence No and Date	0411008039/20/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 & as per the comments of consultant (SKB) dated 16.05.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Refined Copper Billets (Avg Copper Content 92% to 99.50%)	395447.29 KGS	Copper Scrap As per ISRI code Druid (Avg Copper Content 20% to 40%)	Wastage @3% on the net content of copper in the export product.
2	Refined Copper Billets (Avg Copper Content 92% to 99.50%)	709777.18 KGS	Copper Scrap As per ISRI code Druid (Avg Copper Content 40% to 60%)	Wastage @3% on the net content of copper in the export product.

NOTE: The company has to produce a Certificate of Analysis (COA) from the Customs Authorized Laboratory/Supplier of the copper content in the item of import and Consent to Operate for manufacturing of refined copper billets from copper scrap as per ISRI code Druid from MoEF & CC/CPCB/SPCB, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	62 / NC/2/MEET/May/202526/3
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002806AM25
RA File Number	03AX04002716 AM25
Licence No and Date	0311036830/03/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/221/2017-TSW dated 01.05.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	63 / NC/2/MEET/May/202526/3
Case Status	Case Approved
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002818AM25
RA File Number	05AX04001369 AM25

Licence No and Date	0511027510/03/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 09.04.2025, as under: Note: The written recommendation as given by (MHI) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	64 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002891AM25
RA File Number	07AX04000936 AM25
Licence No and Date	0711012282/06/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002931AM25
RA File Number	04AX04000519 AM25
Licence No and Date	0411008197/09/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

- I. Weight of export product.
- II. Summary sheet to arrive at weight of export with accounting for wastage.
- III. List of raw material, components and consumables separately.

The case stands deferred.

Case No.	66 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003066AM25
RA File Number	04AX04000540 AM25
Licence No and Date	0411008234/16/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Gross input quantity of import item required, net weight of import item contained in each export product and % wastage on net content basis.
- II. Length, weight and number of (i) each import item, (ii) pieces cut from each of them and (iii) remaining unused pieces.
- III. Blow-up diagram of export products labelling parts with dimensions made from import items covered under this license.
- IV. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- VI. Weight of each Export Product.
- VII. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

VIII. GST Invoice of scrap scale.

The case stands deferred.

Case No.	67 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003332AM25
RA File Number	07AX04001006 AM25
Licence No and Date	0711012430/27/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	FIBREZONE INDIA
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003455AM25
RA File Number	08AX04001026 AM25
Licence No and Date	0811012804/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/May/202526/3
Case Status	Case Approved

Party Name	JAIN RECYCLING PRIVATE LIMITED													
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025													
HQ File Number	HQRNORM APPLY 00003469AM25													
RA File Number	04AX04000614 AM25													
Licence No and Date	0411008352/04/10/2024													
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 & as per the comments of consultant (SKB) dated 16.05.2025, as under: <table border="1" data-bbox="347 721 1053 1168"> <thead> <tr> <th>SL NO</th> <th>EXPORT ITEM</th> <th>QUANTITY</th> <th>ITEM OF IMPORT</th> <th>WASTAGE TO BE ALLOWED</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>REFINED COPPER BILLETS (AVG COPPER CONTENT 92% TO 99.50%)</td> <td>1171132.00 KGS</td> <td>COPPER SCRAP AS PER ISRI CODE DRUID (AVG COPPER CONTENT 60% TO 80%)</td> <td>WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.</td> </tr> </tbody> </table> Note: The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the copper content in the item of import and consent to operate for manufacturing of refined copper billets from copper scrap as per ISRI code druid from MOEF &CC/CPCB/SPCB, to the RA concerned. RA concerned may take suitable consequential action accordingly.					SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	REFINED COPPER BILLETS (AVG COPPER CONTENT 92% TO 99.50%)	1171132.00 KGS	COPPER SCRAP AS PER ISRI CODE DRUID (AVG COPPER CONTENT 60% TO 80%)	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED										
1	REFINED COPPER BILLETS (AVG COPPER CONTENT 92% TO 99.50%)	1171132.00 KGS	COPPER SCRAP AS PER ISRI CODE DRUID (AVG COPPER CONTENT 60% TO 80%)	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.										

Case No.	70 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003564AM25
RA File Number	04AX04000608 AM25
Licence No and Date	0411008372/09/10/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	71 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003645AM25
RA File Number	34AX04000512 AM25
Licence No and Date	3411005536/15/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003686AM25
RA File Number	34AX04000573 AM25
Licence No and Date	3411005547/16/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003767AM25

RA File Number	03AX04003660 AM25
Licence No and Date	0311038125/21/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer this case to T.E. (SKB). The case stands deferred.	

Case No.	74 / NC/2/MEET/May/202526/3
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003847AM25
RA File Number	03AX04003633 AM25
Licence No and Date	0311038236/24/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 09.05.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	75 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004013AM25
RA File Number	34AX04000637 AM25
Licence No and	3411005605/06/11/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004051AM25
RA File Number	04AX04000756 AM25
Licence No and Date	0411008535/08/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Gross input quantity of import item required, net weight of import item contained in each export product and % wastage on net content basis. II. Length, weight and number of (i) each import item, (ii) pieces cut from each of them and (iii) remaining unused pieces. III. Blow-up diagram of export products labelling parts with dimensions made from import items covered under this license. IV. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. VI. Weight of each Export Product. VII. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. VIII. GST Invoice of scrap scale. The case stands deferred.	

Case No.	77 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004058AM25
RA File Number	13AX04000251 AM25
Licence No and Date	1311003462/11/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004071AM25
RA File Number	07AX04001204 AM25
Licence No and Date	0711012754/11/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	UNITECH ELECTRICAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004079AM25
RA File Number	10AX04000202 AM25
Licence No and Date	1011002763/12/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Appendix 4E.
- II. Dimensional drawings of parts to be manufactured from import item.
- III. Gross input weight, Net weight of import item contained in export product.
- IV. Detail technical note on manufacturing process including the relevant flow sheet.
- V. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- VI. Weight of each Export Product.
- VII. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- VIII. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- IX. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	80 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JAYACHANDRAN ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004091AM25
RA File Number	32AX04000525 AM25
Licence No and Date	3211007852/12/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/May/202526/3
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Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004139AM25
RA File Number	05AX04002441 AM25
Licence No and Date	0511028922/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004150AM25
RA File Number	02AX04000513 AM25
Licence No and Date	0211007606/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004183AM25
RA File Number	03AX04004107 AM25
Licence No and Date	0311038781/18/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SHAH FOILS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004230AM25
RA File Number	08AX04001378 AM25
Licence No and Date	0811013248/19/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004299AM25
RA File Number	07AX04001317 AM25
Licence No and Date	0711012867/22/11/2024
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. IV. Sheet layout diagram of the material indicating the wastage during blanking. V. No. of Aluminium perforated sheets, export product wise. VI. Area of export and import items. The case stands deferred.	

Case No.	86 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	M&M FASTENERS INDIA
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004320AM25
RA File Number	07AX04001318 AM25
Licence No and Date	0711012876/23/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	AEQUS COOKWARE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004355AM25
RA File Number	07AX04001360 AM25
Licence No and Date	0711012892/26/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/May/202526/3
Case Status	Case Approved
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004362AM25
RA File Number	05AX04002764 AM25
Licence No and Date	0511029218/26/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/58/2022-TSW dated 15.05.2025, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	89 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004379AM25
RA File Number	05AX04002699 AM25
Licence No and Date	0511029259/27/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004409AM25
RA File Number	02AX04000551 AM25
Licence No and Date	0211007679/28/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004419AM25
RA File Number	07AX04001294 AM25
Licence No and Date	0711012922/29/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a copy of the bill of entry, which could match the description of the item of import with the description of the item of import in the summary of the application on the BO portal. II. Photograph of the imported lead scrap III. Certificate from the supplier on the lead content in the imported scrap. IV. What is the percentage of lead and calcium in the export product? V. In appendix 4e, the wastage is indicated as 0.429% on the net content. However, quantity required per unit of resultant product is 1.429mt/mt. Submit a revised appendix 4e, if wastage is indicated wrong. The case stands deferred.	

Case No.	92 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004420AM25
RA File Number	07AX04001228 AM25
Licence No and Date	0711012923/29/11/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Submit a copy of the bill of entry for matching the description of the item of import as per the summary of the application.
- II. Is roper a combination of all kinds of lead scrap? Please indicate percentage wise lead scrap in one lot.
- III. Is roper contained lead scrap, namely radio/ ropes/ relays?

The case stands deferred.

Case No.	93 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	RIALTO ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004458AM25
RA File Number	04AX04000804 AM25
Licence No and Date	0411008639/30/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004488AM25
RA File Number	08AX04001403 AM25
Licence No and Date	0811013367/02/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004522AM25
RA File Number	04AX04000823 AM25
Licence No and Date	0411008654/04/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Gross input quantity of import item required, net weight of import item contained in each export product and % wastage on net content basis.
- II. Length, weight and number of (i) each import item, (ii) pieces cut from each of them and (iii) remaining unused pieces.
- III. Blow-up diagram of export products labelling parts with dimensions made from import items covered under this license.
- IV. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VII. GST Invoice of scrap scale.

The case stands deferred.

Case No.	96 / NC/2/MEET/May/202526/3
Case Status	Case Deferred

Party Name	METALLOYS RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004597AM25
RA File Number	03AX04004079 AM25
Licence No and Date	0311039409/06/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SKIPPER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004606AM25
RA File Number	02AX04000568 AM25
Licence No and Date	0211007741/06/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004618AM25
RA File Number	07AX04001431 AM25
Licence No and Date	0711013013/09/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004658AM25
RA File Number	04AX04000855 AM25
Licence No and Date	0411008690/10/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Gross input quantity of import item required, net weight of import item contained in each export product and % wastage on net content basis.
- II. Length, weight and number of (i) each import item, (ii) pieces cut from each of them and (iii) remaining unused pieces.
- III. Blow-up diagram of export products labelling parts with dimensions made from import items covered under this license.
- IV. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VII. GST Invoice of scrap scale.

The case stands deferred.

Case No.	100 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	METACOOOL PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004673AM25
RA File Number	05AX04003004 AM25
Licence No and Date	0511029553/10/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	KOTHARI METSOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004686AM25
RA File Number	31AX04000321 AM25
Licence No and Date	3111004179/11/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004706AM25
RA File Number	08AX04001532 AM25
Licence No and Date	0811013474/12/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be	

furnished.

II. Weight of each Export Product.

III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

V. A copy of Advance Authorisation as there is no list of export and import items in the application.

The case stands deferred.

Case No.	103 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004708AM25
RA File Number	13AX04000283 AM25
Licence No and Date	1311003536/12/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/May/202526/3
Case Status	Case Approved
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004711AM25
RA File Number	05AX04002703 AM25
Licence No and Date	0511029599/12/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 09.04.2025, as under:

Note: The written recommendation as given by (MHI) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	105 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004968AM25
RA File Number	03AX04004686 AM25
Licence No and Date	0311039823/23/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detailed calculation for the quantities of import items supported by the cross sectional diagram of the export products.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

The case stands deferred.

Case No.	106 / NC/2/MEET/May/202526/3
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005597AM25
RA File Number	05AX04003277 AM25
Licence No and Date	0511030252/10/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/80/2019-TSW dated 16.05.2025, as under: I. Quantity of import items at Sl.No.1 to 4 may be allowed as 1.65 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	107 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SHRI NAVKAR METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005607AM25
RA File Number	08AX04001696 AM25
Licence No and Date	0811013790/11/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	108 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005615AM25

RA File Number	03AX04005149 AM25
Licence No and Date	0311040371/13/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Copies of earlier approvals of Norms Committee. II. Photograph and assembly diagram of export product, labelling indigenous items and parts made from imported items. III. Dimensions including length and width of import items. IV. Dimensional drawing and weight of (a) parts made from imported items and (b) corresponding imported input. V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. VII. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	109 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	RAIZAN STEEL ENGINEERING PRIVATE LIMITED.
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005625AM25
RA File Number	31AX04000365 AM25
Licence No and Date	3111004307/13/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005627AM25
RA File Number	07AX04001627 AM25
Licence No and Date	0711013334/13/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005648AM25
RA File Number	05AX04003484 AM25
Licence No and Date	0511030292/14/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005695AM25
RA File Number	56AX04000440 AM25
Licence No and Date	5611003584/16/01/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	113 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	APTIV CONNECTION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005738AM25
RA File Number	10AX04000267 AM25
Licence No and Date	1011002887/20/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005764AM25
RA File Number	02AX04000653 AM25
Licence No and Date	0211007977/21/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005809AM25

RA File Number	34AX04000935 AM25
Licence No and Date	3411005994/23/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/May/202526/3			
Case Status	Case Approved			
Party Name	FINE LEAD TECHNOLOGY			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025			
HQ File Number	HQRNORM APPLY 00005821AM25			
RA File Number	04AX04000955 AM25			
Licence No and Date	0411008948/23/01/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 16.05.2025, as under:				
Sl No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	Refined Lead Ingots (Minimum Lead Contents 97%)	500.00 MT	LEAD BATTERY SCRAP ISRI CODE RINK	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.
NOTE: The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported items and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap (rink) for manufacturing of refined lead ingots, to the RA concerned. RA concerned may take suitable consequential action accordingly.				

Case No.	117 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ENVOLTA METAL INDIA LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005843AM25
RA File Number	13AX04000331 AM25
Licence No and Date	1311003644/24/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/2/MEET/May/202526/3																
Case Status	Case Approved																
Party Name	FINE LEAD TECHNOLOGY																
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025																
HQ File Number	HQRNORM APPLY 00005848AM25																
RA File Number	04AX04000954 AM25																
Licence No and Date	0411008953/24/01/2025																
Norms Committee Decision:																	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 & as per the comments of consultant (SKB) dated 15.07.2025, as under:																	
<table><thead><tr><th>SI No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM IMPORT QUANTITY APPLIED</th><th>OF & SCRAP CODE</th><th>WASTAGE TO BE ALLOWED</th></tr></thead><tbody><tr><td>1</td><td>Refined Lead Ingots (Minimum Lead Contents 97%)</td><td>500.00 MT</td><td>LEAD ISRI "RAINS"</td><td>ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.</td><td>1.06 KG/KG</td></tr></tbody></table>						SI No	ITEM OF EXPORT	QUANTITY	ITEM IMPORT QUANTITY APPLIED	OF & SCRAP CODE	WASTAGE TO BE ALLOWED	1	Refined Lead Ingots (Minimum Lead Contents 97%)	500.00 MT	LEAD ISRI "RAINS"	ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.	1.06 KG/KG
SI No	ITEM OF EXPORT	QUANTITY	ITEM IMPORT QUANTITY APPLIED	OF & SCRAP CODE	WASTAGE TO BE ALLOWED												
1	Refined Lead Ingots (Minimum Lead Contents 97%)	500.00 MT	LEAD ISRI "RAINS"	ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.	1.06 KG/KG												

NOTE: The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported items and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap (rains) for manufacturing of refined lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	119 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005856AM25
RA File Number	04AX04001011 AM25
Licence No and Date	0411008961/24/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005898AM25
RA File Number	08AX04001839 AM25
Licence No and Date	0811013943/28/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/May/202526/3
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Case Status	Case Deferred
Party Name	SRI TOOLS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005942AM25
RA File Number	30AX04000631 AM25
Licence No and Date	3011006442/30/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/May/202526/3
Case Status	Case Approved
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005956AM25
RA File Number	05AX04003793 AM25
Licence No and Date	0511030640/30/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/58/2022-TSW dated 15.05.2025, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	123 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	VIJAY PETROCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005967AM25

RA File Number	13AX04000352 AM25
Licence No and Date	1311003657/31/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005974AM25
RA File Number	04AX04001053 AM25
Licence No and Date	0411009013/31/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Gross input quantity of import item required, net weight of import item contained in each export product and % wastage on net content basis.
- II. Length, weight and number of (i) each import item, (ii) pieces cut from each of them and (iii) remaining unused pieces.
- III. Blow-up diagram of export products labelling parts with dimensions made from import items covered under this license.
- IV. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VII. GST Invoice of scrap scale.

The case stands deferred.

Case No.	125 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	TUBOTECH STAINLESS INC
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006002AM25
RA File Number	08AX04001841 AM25
Licence No and Date	0811014012/04/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	C.M. RAJGARHIA PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006031AM25
RA File Number	02AX04000700 AM25
Licence No and Date	0211008076/05/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete	

justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	127 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006308AM25
RA File Number	34AX04001000 AM25
Licence No and Date	3411006111/19/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	GURU AMARDASS INTERNATIONAL PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006314AM25
RA File Number	05AX04003974 AM25
Licence No and Date	0511031015/20/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00006344AM25
RA File Number	07AX04001903 AM25
Licence No and Date	0711013726/21/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006370AM25
RA File Number	05AX04003826 AM25
Licence No and Date	0511031043/24/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SHREE PONNI LEAD ALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006391AM25
RA File Number	07AX04001794 AM25
Licence No and Date	0711013744/24/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/May/202526/3
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Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006441AM25
RA File Number	04AX04001130 AM25
Licence No and Date	0411009165/26/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006504AM25
RA File Number	04AX04001144 AM25
Licence No and Date	0411009185/03/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of export product II. Summary sheet to arrive at weight of export with accounting for wastage III. List of raw material, components and consumables separately. The case stands deferred.	

Case No.	134 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	GE VERNOVA T&D INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025

HQ File Number	HQRNORM APPLY 00006521AM25
RA File Number	34AX04001009 AM25
Licence No and Date	3411006141/03/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006561AM25
RA File Number	02AX04000774 AM25
Licence No and Date	0211008270/05/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006569AM25
RA File Number	02AX04000767 AM25
Licence No and Date	0211008275/05/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/2/MEET/May/202526/3
Case Status	Case Deferred

Party Name	STANCOR ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006590AM25
RA File Number	03AX04006149 AM25
Licence No and Date	0311041887/06/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006626AM25
RA File Number	04AX04001173 AM25
Licence No and Date	0411009238/10/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SUCHI SEMICON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006629AM25
RA File Number	52AX04000407 AM25
Licence No and Date	5211012352/10/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006636AM25
RA File Number	03AX04003646 AM25
Licence No and Date	0311042005/11/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculation for the quantities of import items supported by the cross sectional diagram of the export products. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	141 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ELEMENTAL CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006665AM25
RA File Number	02AX04000779 AM25
Licence No and Date	0211008327/12/03/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SKIPPER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006684AM25
RA File Number	02AX04000798 AM25
Licence No and Date	0211008339/13/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006686AM25
RA File Number	34AX04001075 AM25
Licence No and Date	3411006202/13/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/May/202526/3
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006688AM25
RA File Number	04AX04001215 AM25
Licence No and Date	0411009277/14/03/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 & as per the comments of consultant (SKB) dated 16.05.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM IMPORT	OF QUANTITY TO BE ALLOWED
1	Lead 99.97% Purity account for 99,100 Kgs within the Export Product.	Ingots Min. To 29,3000000.00 KGS of KGS	Lead Battery Scrap covered by ISRI code word Rains (Average % of Lead: 54%)	1.06 KGS/KG ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing lead scrap (RAINS) for manufacturing lead ingots to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	145 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	MEGA LINK CHAINS (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006691AM25
RA File Number	03AX04006290 AM25
Licence No and Date	0311042144/15/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/May/202526/3
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006696AM25
RA File Number	05AX04004178 AM25
Licence No and Date	0511031377/17/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/80/2019-TSW dated 16.05.2025, as under: I. Quantity of import items at SI.No.1 to 5 may be allowed as 1.20 Kgs/Kg content in the export item at SI. No. 1. II. Quantity of import items at SI.No.6 to 9 may be allowed as 1.12 Kgs/Kg content in the export item at SI. No. 2. III. Quantity of import items at SI.No.10 to 13 may be allowed as 1.20 Kgs/Kg content in the export item at SI. No. 3. IV. Quantity of import items at SI.No.14 &15 may be allowed as 1.12 Kgs/Kg content in the export item at SI. No. 4. V. Quantity of import items at SI.No.16 & 17 may be allowed as 1.10 Kgs/Kg content in the export item at SI. No. 5. VI. Quantity of import items at SI.No.18 &19 may be allowed as 1.10 Kgs/Kg content in the export item at SI. No. 6. RA concerned may take suitable consequential action accordingly.	

Case No.	147 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006713AM25
RA File Number	07AX04002078 AM25
Licence No and Date	0711013920/17/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

I. Material balance sheet for weight of export in comparison to import wt and wastage claimed.

The case stands deferred.

Case No.	148 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006714AM25
RA File Number	07AX04002077 AM25
Licence No and Date	0711013921/17/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Material balance sheet for weight of export in comparison to import wt and wastage claimed.	
The case stands deferred.	

Case No.	149 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006731AM25
RA File Number	52AX04000387 AM25
Licence No and Date	5211012475/18/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006733AM25
RA File Number	03AX04006407 AM25
Licence No and Date	0311042256/18/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006768AM25
RA File Number	52AX04000415 AM25
Licence No and Date	5211012526/20/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006775AM25
RA File Number	05AX04004289 AM25
Licence No and Date	0511031490/20/03/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	153 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006776AM25
RA File Number	52AX04000416 AM25
Licence No and Date	5211012534/20/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Difference between the export and import items (as both, import as well as export items are Cold Rolled Seamless Pipes). II. Manufacturing process with wastage claimed at each stage of manufacturing with justification. The case stands deferred.	

Case No.	154 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006778AM25
RA File Number	52AX04000417 AM25
Licence No and Date	5211012535/20/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Difference between the export and import items (as both, import as well as export items are Cold Rolled Seamless Pipes).
- II. Manufacturing process with wastage claimed at each stage of manufacturing with justification.

The case stands deferred.

Case No.	155 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006779AM25
RA File Number	52AX04000418 AM25
Licence No and Date	5211012536/20/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/2/MEET/May/202526/3
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006781AM25
RA File Number	03AX04006459 AM25
Licence No and Date	0311042331/20/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 14.05.2025, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	157 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006946AM25
RA File Number	07AX04002150 AM25
Licence No and Date	0711014055/28/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000164AM26
RA File Number	02AX04000844 AM25
Licence No and Date	0211008506/09/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000343AM26

RA File Number	02AX04000028 AM26
Licence No and Date	0211008555/21/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000346AM26
RA File Number	08AX04000083 AM26
Licence No and Date	0811014741/21/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000348AM26
RA File Number	03AX04000259 AM26
Licence No and Date	0311043174/21/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000365AM26
RA File Number	07AX04000093 AM26
Licence No and Date	0711014232/21/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000402AM26
RA File Number	52AX04000006 AM26
Licence No and Date	5211013027/23/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000408AM26
RA File Number	05AX04004507 AM25
Licence No and Date	0511032061/23/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000418AM26
RA File Number	07AX04000109 AM26
Licence No and Date	0711014263/23/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	COPTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000422AM26
RA File Number	03AX04000312 AM26
Licence No and Date	0311043261/24/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	AMAN METAL FINISHERS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000443AM26
RA File Number	05AX04004370 AM25
Licence No and Date	0511032121/24/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000452AM26
RA File Number	03AX04000343 AM26
Licence No and Date	0311043290/25/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000467AM26
RA File Number	05AX04000232 AM26
Licence No and Date	0511032149/25/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000472AM26
RA File Number	03AX04000325 AM26
Licence No and Date	0311043301/25/04/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detailed calculations/basis for the quantities of coating and lining materials, supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

The case stands deferred.

Case No.	171 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	D.BHATIA & COMPANY
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000474AM26
RA File Number	05AX04000105 AM26
Licence No and Date	0511032157/25/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000480AM26
RA File Number	03AX04000299 AM26
Licence No and	0311043305/25/04/2025

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000491AM26
RA File Number	05AX04000045 AM26
Licence No and Date	0511032163/28/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000495AM26
RA File Number	06AX04000039 AM26
Licence No and Date	0611003565/28/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	CG POWER AND INDUSTRIAL SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025

HQ File Number	HQRNORM APPLY 00000508AM26
RA File Number	03AX04000301 AM26
Licence No and Date	0311043365/29/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/May/202526/3
Case Status	Case Approved
Party Name	AADISHAKTI GREEN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000510AM26
RA File Number	05AX04000100 AM26
Licence No and Date	0511032192/29/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 & as per the comments of consultant (SKB) dated 16.05.2025, as under:

SL No	ITEM EXPORT OF	QUANTITY	ITEM IMPORT OF	WASTAGE TO BE ALLOWED
1	PURE LEAD INGOTS 99.97% TO 99.99 %	2500.00 MT	LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (RAINS) for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	177 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000539AM26
RA File Number	04AX04000041 AM26
Licence No and Date	0411009540/30/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000540AM26
RA File Number	03AX04000389 AM26
Licence No and Date	0311043421/30/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000565AM26
RA File Number	03AX04000377 AM26
Licence No and Date	0311043479/01/05/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detailed calculations/basis for the quantities of coating and lining materials, supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

The case stands deferred.

Case No.	180 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000570AM26
RA File Number	05AX04000282 AM26
Licence No and Date	0511032276/01/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	U LIKE EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000593AM26
RA File Number	05AX04003982 AM25
Licence No and	0511032299/02/05/2025

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000601AM26
RA File Number	02AX04000068 AM26
Licence No and Date	0211008628/02/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/May/202526/3														
Case Status	Case Approved														
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED														
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025														
HQ File Number	HQRNORM APPLY 00000614AM26														
RA File Number	05AX04000289 AM26														
Licence No and Date	0511032325/05/05/2025														
Norms Committee Decision:															
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 & as per the comments of consultant (SKB) dated 16.05.2025, as under:															
<table><tr><th>SL No</th><th>ITEM EXPORT</th><th>OF QUANTITY</th><th>ITEM IMPORT</th><th>OF WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>PURE LEAD INGOTS</td><td>99.97% 2500.00 MT</td><td>LEAD SCRAP ISRI CODE</td><td>WASTAGE @6% ON</td></tr></table>						SL No	ITEM EXPORT	OF QUANTITY	ITEM IMPORT	OF WASTAGE TO BE ALLOWED	1	PURE LEAD INGOTS	99.97% 2500.00 MT	LEAD SCRAP ISRI CODE	WASTAGE @6% ON
SL No	ITEM EXPORT	OF QUANTITY	ITEM IMPORT	OF WASTAGE TO BE ALLOWED											
1	PURE LEAD INGOTS	99.97% 2500.00 MT	LEAD SCRAP ISRI CODE	WASTAGE @6% ON											

	TO 99.99 %		RAINS	THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.
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NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (RAINS) for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	184 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	D M W EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000615AM26
RA File Number	05AX04000138 AM26
Licence No and Date	0511032326/05/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/2/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202526/ 3 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000617AM26
RA File Number	04AX04000083 AM26
Licence No and Date	0411009558/05/05/2025

Norms Committee Decision:

Case deferred for the comments of TE.